

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,

CAMP AT NAGPUR.

Original Application No. 891/92.

Shri D.T.Nagardhankar.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

None present for the applicant.
Shri A.B.Choudhary for the
Respondents.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 26.7.1993.

None present for the applicant. Shri A.B.Choudhary,
is present for the Respondents. The applicant is asking for
relief which he could have claimed in the year 1968, 1970
and 1971. The representation was alleged to have been
made on 7.2.1978 that he belongs to 'Halba' community on
the date of his entry and according to him it is a recurring
cause of action and therefore the application would be
within time.

2. It is difficult to accept this position, because
the cause of action arose finally in the orders mentioned
above and it cannot be a recurring cause of action.

3. The challenge is barred by time. The Original
Application is dismissed with no order as to costs.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Review Petition No. 90/93 in
Original Application No. 891/92.

Daulat Tukaram Nagardhankar.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

None for the applicant.

Respondents by Shri A.B.Chaudhary.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 5.7.1994.

None present on behalf of the applicant. Shri A.B.Chaudhary, counsel is present on behalf of the Respondents.

2. The ground on which the application was taken up on 26.7.1993 and rejected was limitation, as the application was barred by time. Though a notice had been issued to the applicant he has not appeared. We have perused the Review Application and except for the fact that the application was taken up on 26.7.1993 instead of 28.7.1993, no/ground has been made out. It is apparent that even in the Review Application nothing has been said which would show that the OA was within time. In the circumstances, we see no merit in the Review Application, it is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.